

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 48

IA 3555/2019 IA 126/2020 IA 646/2020

In

C.P. (IB)/1387(MB)2017

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)
ORDER SHEET OF THE HEARING ON 03.05.2024

NAME OF THE PARTIES: ERICSSON INDIA PRIVATE LIMITED V/s
RELIANCE COMMUNICATIONS LIMITED

Section 12, 43 & 44 OF THE INSOLVENCY AND BANKRUPTCY CODE,
2016

ORDER

1. Mr. Darius Khambhata, Sr. Advocate a/w Mr. Siddharth Ranade and Ms. Nishi Bhankharia and Mr. Kazvin Kapadia, Ld. Counsel for Respondents in MA 3553/2019 present. Mr. Darius Khambhata, Sr. Advocate a/w Mr. Siddharth Ranade and Ms. Nishi Bhankharia and Mr. Kazvin Kapadia, Ld. Counsel for Applicant China Development Bank present in IA 133/2020 and IA 645/2020. Mr. Gaurav Joshi a/w Mr. Udit Raghuvanshi, Ld. Counsel for RP present in IA 3353/2019, IA 133/2020 and IA 645/2020.
2. Ld. Sr. Counsel representing the Applicant in MA 133/2020 and 645/2020 and Respondents in MA 3553/2019 argued the case in full.
3. For arguments on behalf of other side, list this matter 14.05.2024.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)
/NP/

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)